

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 226/1998  
M.A. NO. 234/1998

New Delhi this the 29th day of January, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

1. Surinder Kumar
2. Pravakar Barad
3. Lokeswar Das
4. Pramila Tyagi

(All working as Investigators  
in the office of Registrar  
General of India, 2A, Man Singh  
Road, New Delhi). ... Applicants

( By Shri H. K. Gangwani, Advocate )

-Versus-

1. Union of India through  
the Secretary, Ministry of  
Home Affairs, North Block,  
New Delhi.
2. The Registrar General of India,  
Ministry of Home Affairs,  
Govt. of India, 2A, Man Singh  
Road, New Delhi.
3. The Dy. Director (AD-II),  
O/O Registrar General of India,  
Ministry of Home Affairs,  
Govt. of India,  
2A, Man Singh Road,  
New Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal :-

Heard the learned counsel for applicants on  
admission.

2. By this application the applicants want a  
direction to the respondents to accord the upgraded  
scale of Rs.2000-3500 as has been recommended by the

*[Signature]*

(3)

5th Pay Commission and accepted by the Government of India. The learned counsel for applicants states that a representation has been made to the Government which has not been decided so far. We are, therefore, of the view that this application can be disposed of at the admission stage itself by directing the respondents to decide the representation said to have been made by the applicants on 16.12.1997 within a period of three months from the date of receipt of a copy of this order. If the applicants feel aggrieved by the ultimate decision of the Government on their representation, they shall be at liberty to approach this Tribunal again.

*K*  
( K. M. Agarwal )  
Chairman

*R. K. Ahooja*  
( R. K. Ahooja )  
Member (A)

/as/